



# MEGHALAYA LEGISLATIVE ASSEMBLY

MAHATMA GANDHI ROAD  
SHILLONG - 793001

*www.megassembly.gov.in*

## LIST OF BUSINESS

**Budget Session**  
**Thursday, March 14, 2019**

### Government Business


1. Questions.
2. Shri MAYRALBORN SYIEM, MLA to call the attention of the Minister in-charge Education under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the News item published in "U Nongsain Hima" dated 6<sup>th</sup> March, 2019 under the caption "Dawa ka AMSSASTA na ka Sorkar ban pyllait noh ia ka tulop kaba 4 bnai".
3. Shri LAHKMEN RYMBUI, Minister in-charge Education to lay a statement relating to Starred Question No.18 which was replied on 12.03.2019.
4. Voting on Demands for Grants. (Up-to 1:30 P.M.)
5. (a) Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (No. II) Bill, 2019.  
(b) If leave be granted to introduced the Bill.

*Contd...2/-*

6. Shri PRESTONE TYNSONG, Deputy Chief Minister in-charge Parliamentary Affairs to move :-  
“That the Second proviso to Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.II) Bill, 2019 be suspended for the time being in so far as the rule requires circulation of the Bill four days in advance before the Motion for Consideration may be moved”.
  
7. (a) Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No. II) Bill, 2019 be taken into consideration.  
  
(b) Consideration of the Meghalaya Appropriation (No. II) Bill, 2019 clause by clause.
  
8. Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.II) Bill, 2019 be passed.
  
9. (a) Shri CONRAD K. SANGMA, Chief Minister in-charge Political to move that The Meghalaya Lokayukta (Amendment) Bill, 2019 be taken into consideration.  
  
(b) Consideration of The Meghalaya Lokayukta (Amendment) Bill, 2019 clause by clause.

10. Shri CONRAD K. SANGMA, Chief Minister in-charge Political to move that The Meghalaya Lokayukta (Amendment) Bill, 2019 be passed.
11. Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to lay a Statement Showing Quarterly Trends and Review of Receipts-Expenditure of the State in accordance with section 9 (1) of the Meghalaya Fiscal responsibility and Budget Management Act, 2006.
12. Shri JAMES PANGSANG K. SANGMA, Minister in-charge Power to lay the Eleventh Annual Report of the Meghalaya State Electricity Regulatory Commission for the year 2017-2018.
13. Shri CONRAD K. SANGMA, Chief Minister in-charge Finance to present the following :-
  - I. Finance Accounts (Volume - I & II) of 2017-18.
  - II. Appropriation Accounts 2017-18.
14. Prorogation/Adjournment Sine-die.
15. National Anthem.

*Shillong :*  
*The 13<sup>th</sup> March, 2019.*

  
**Andrew Simons,**  
*Commissioner & Secretary,*  
Meghalaya Legislative Assembly.